

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.3857**

**TO BE ANSWERED ON THE 9<sup>TH</sup> AUGUST, 2016/SHRAVANA 18, 1938 (SAKA)**

**COMPENSATION TO FARMERS ALONG BORDERS**

**†3857. SHRI JUGAL KISHORE:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether compensation has not been paid to the landowners whose land falls under the border fencing in Jammu and Kashmir;**

**(b) if so, the reasons therefor; and**

**(c) if not, the time by which the compensation is likely to be paid to the farmers?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a): Compensation to landowners whose land falls under the border fencing is paid by the concerned State Government. The Ministry of Home affairs reimburses the expenditure incurred by the State Government for acquisition of land for construction of fence and other infrastructures like roads, floodlights etc.**

**L.S. U.S.Q.No.3857 FOR 09.08.2016**

**The Ministry of Home Affairs has released an amount of Rs.29.85 Crore to the State Government of J&K for acquisition of land in this respect. No claims from State Government of J&K are pending.**

**(b): Not applicable in view of (a) above**

**(c): Not applicable in view of (a) above**

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